Delhi and the nearby areas during the months of August, September and 'October, 1973 with a view to finding 'out cases of immoral trafficking.

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- (b) if so, the details and outcome thereof; and
- (c) what measures Government propose te take to prevent such nefarious activities?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS *(3HRI F. H. MOHSIN): (a) Yes Sir. 42 raids were conducted in this period.

- (b) 42 cases have been registered in which 6 cabaret dancers, 13 call girls. 28 girls of ill-repute, 62 pro stitutes and 24 pimps have been arrested.-
- (c) Vigilance is being maintained and information is being collected re garding such nefarious activities. structions have been issued to the Delhi Police to take prompt action information received when is about such activities.

Attack on Harijans in Kunnathur Villagre of North Arcol District Tamil Nadu

- 1673. SHRI MONORANJAN ROY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the attention of Government has been drawn to an attack on Harijans in Kunnathur Village of North Arcot district, Tamil Nadu, on 12th October, 1973;
 - (b) if so, the details thereof; and
 - (c) the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (c) Facts are being ascertained from the Government of Tamil Nadu

Memorandum Against the Canteen Personnel of Sir Ganga Ram Hospital

1674. SHRI D. K. PATEL: SHRI D. THENGARY;

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that on the 12th October, 1973, a deputation of Sir Ganga Ram Hospital Employ ees Union had met the Deputy Com missioner and Inspector General Police, Delhi and handed over a Me morandum to both of them in con nection with the atrocities commit ted by the Police on the poor, back ward, and Scheduled Class people;
- (b) whether it is also a fact that in the above Memorandum serious charges were levelled against the Rajendra Nagarl Police Station for not taking proper action against the canteen personnel of the hospital; and
- (c) if so, the details thereof, and the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Yes Sir. A Memorandum dated 12>th October, 1973 from Shri K. S. Chauhan, General Secretary, Sir Ganga Ram Hospital was received by I.G. Police Delhi on 15th October, 1973. A memorandum of the same date was addressed to the Deputy Commissioner also; but no deputation met the Deputy Commissioner, Delhi.

(b) and (c) A statement is atttached.

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Statement

Allegations levelled in the memorandum against the Rajinder Nagar police station and action taken thereon

Allegations !

Action taken

- (i) That on 10-9-73 Shri Babu Lal & (i) Babban R/O E/113 J.J. Colony, Inder Puri was falsely arrested u/s 107/151 Cr. P.C. by Police Station Rajinder Nagar from outside the Sir Ganga Ram Hospital and was released on bail on 11-9-73. He was again taken to Police Station where he was detained and beaten by the local police.
- (ii) That on 10-9-73 Shri Bhagwan Das was also arrested u/s 107/151 Cr. P.C. by Police Station Rajinder Nagar when he was released on bail on 11-9-73. He was again taken to Police Station Rajinder Nagar by Sub-Inspector Dua where he was illegally detained and beaten.
- and (ii) On 10-9-73 Shri Joginder Singh s/o Shri Harnam Singh, an em-ployee of Sir Ganga Ram Hospital lodged a complaint vide diary No. 8-A, dated 10/11-9-73 alleging that the ma-nagement of the Hospital and hired some goondas to crush the activities of their Union. Sub-Inspector Sant Ram Dua of Police Station Rajinder Nagar went to the spot, He found Shri Babu Lal & Babban a B.C. of bundle "B" of Police Station Rajinder Nagar and Bhagwan Dass having lathis in their hands, and creating panic among the workers. The Sub-Inspector ap-prehending immediate breach of peace, arrested both these persons and recovered 19 more lathis from there. S.H.O. Police Station Rajinder Nagar and S.D.M. Delhi Cantt. also visited the spot and verified the facts. On 11-9-73 both, Babu Lal and Bhagwan Dass were released on bail. S.H.O. Police Station Rajinder Nagar, directed Sub-Inspector Dua to go again to the Hospital to maintain law and order. The Sub-Inspector did not find anybody there but learnt that both Babu Lal and Bhagwan Dass had visited the hospital before his arrival. It is incorrect that they were taken to the Police Station by Sub-Inspector Dua on that day and were illegally detained and beaten. However, it is a fact that S.D.M. Delhi Cantt. was present at Police Station Rajinder Nagar on the evening of 11-9-73.
- (iii) That one Ranjit Singh r/o E-71, J.J. Colony, Inder Puri, Police Station Rajinder Nagar had passed Higher Secondary Examination. The local police is harassing him for 5/6 years and compells to do illegal act including the sale of illicit liquor and thus wants to make money. He had been implicated in many false cases such as recovery of revolver etc. by the local police Pusa police Station Delhi Cantt, as his father is an employee of Sir Ganga Ram Hospital and is Gereral Secretary of its Union. The local police are bent upon ruining this boy.
- The enquiry made revealed that Ranjit Singh s/o Shri Kalyan Singh r/o E-71, J.J. Colony was convicted in case FIR S13 dated 3-11-72 of Police Station Rajinder Nagar u/s 61/1/14 Excise Act. Two Excise Act cases and one case under the Arms Act, registered at Police Station Rajinder Nagar are pending against him. No revolver was recovered from him but a knife was recovered on 12-5-73 and a case FIR No. 208/73 u/s 25/54/59 Arms Act was registered against him. It is incorrect that local police instigated Rajinder Singh to sell illicit liquor with a motive to get money from him. It is also incorrect that he has been falsely implicated in the above cases as his father is a General Secretray of Sir Ganga Ram Hospital.